GENERAL ADMINISTRATION (SERVICES)

The 31st December, 1993

No. 50/65/93-S(I).—In exercise of the powers conferred by clause (1) of section 20 of the Code of Criminal Procedure, 1973, the Governor of Haryana hereby appoints Shri Abhe Singh Yadav, HCS, Administrator, Faridabad complex Administration, Ballabgarh as an Executive Magistrate in the Faridabad District with immediate effect.

The 10th January, 1994

No. 50/71/93-S(I)(A).—In exercise of the powers conferred by clause (1) of section 20 of the Code of Criminal Procedure, 1973, the Governor of Haryana hereby appoints Shri Vikas Yadav HCS, Extra Assistant Commissioner as an Executive Magistrate in the Sonipat District from the date of his taking over charge of such duties in the District.

No. 50/71/93-S(I)(B).—In exercise of the powers conferred by clause (4) of section 20 of the Code of Criminal Procedure, 1973, Shri Vikas Yadav, HCS, Sub-Divisional Officer (Civil), Sonipat an Executive Magistrate is placed incharge of the Sonipat Sub-Division of the Sonipat District from the date of his taking over charge of such duties in the District.

No. 50/71/93-S(I)(C).—In exercise of the powers conferred by section 27 of the Punjab Land Revenue Act, 1887 and section 105 of the Punjab Tenancy Act, 1887, the Governor of Haryana hereby confers on Shri Vikas Yadav, HCS, Sub-Divisional Officer (Civil), Sonipat the powers of Collector to hear appeals from the orders and decrees of Assistant Collector of the 1st and 2nd Grades, under the aforesaid Act, such powers shall be exercised by the said Shri Vikas Yadav, HCS, within the limits of the Sonipat Sub-Division of the Sonipat District.

No. 50/71/93-S(I)(D).—Under the provisions of clause (c) of section 3 of the Land Acquisition Act, 1894, the Governor of Haryana hereby appoints Shri Vikas Yadav, HCS, Sub-Divisional Officer (Civil), Sonipat to perform the functions of Collector under the said Act within the limits of the Sonipat Sub-Division of the Sonipat District.

No. 50/71/93-S(I)(E).—In exercise of the powers conferred by clause 2 of section 3 of the Punjab Restitution of Mortgaged Lands Act, 1938 (Punjab Act IV of 1938), the Governor of Haryana hereby appoints Shri Vikas Yadav, HCS, Sub-Divisional Officer (Civil), Sonipat with the powers of a Collector for the purpose of the aforesaid Act, such powers are to be exercised within the limits of Sonipat Sub-Division of the Sonipat District.

No. 50/71/93-S(I)(F).—In exercise of the powers conferred by clause (b) of section 2 of the Punjab Occupancy Tenants (Vesting of Proprietary Rights) Act, 1952 the Governor of Haryana hereby appoints Shri Vikas Yadav, HCS, Sub-Divisional Officer (Civil), Sonipat to perform the duties of a Collector under the said Act within the limits of Sonipat Sub-Division of Sonipat District.

No. 50/71/93-S(I)(G).—In exercise of the powers conferred by section 3 of the Colonization of Government Lands Act, 1912 (Punjab Act V of 1912), Shri Vikas Yadav, HCS, Sub-Divisional Officer (Civil), Sonipat is appointed as a Collector to perform all the functions and exercise all the powers under sections 17, 20(3), 24, 25, 26, 32, 33 and 34 of the said Act within the limits of the Sonipat Sub-Division of Sonipat District over the lands to which the said Act applies in respect of all State owned lands in the Sub-Division under the management of the Public Works Department, Haryana.

No. 50/71/93-S(I)(H).—In exercise of the powers conferred by sub-clause (b) of clause (9) of section 2 of the Indian Stamp Act, 1899 (Act No. II of 1899), the Governor of Haryana hereby appoints Shri Vikash Yadav, HCS, Sub-Divisional Officer (Civil), Sonipat to perform the duties of a Collector under the said Act within the limits of the Sonipat Sub-Division of the Sonipat District.

Chandigarh:


RAJAN KUMAR GUPTA,
Joint Secretary, Political and Services.

राजस्थान विभाग
मुद्रा जागीर पुलिसकार
तिथि: 7 जनवरी, 1993

कानपुर 3995-ज़-2-93/274.—क्र रघु सिंह, मुद्रा जागीर पुलिसकार, विभागीय ग्राम झुलस्कर, तहसील तारांगंध, लिस्ट प्रबंधित को पूर्व यंगीर मुद्रा पुलिसकार प्रपकार, 1948 की भारत 2 (व) 11) तथा 3 (ए) से प्रवीण संस्कृत वर्तमान कानपुर 399-ज़-2/92/12302, तिथि: 8 जून, 1982 तत्काल 300 रुपये बाबुल की दर से जागीर मंदिर की गई थी ।
2. Aprü मरा राया सिंह की दिनांक 14 जुलाई, 1989 को हृदय भूमि के परिलोमक विाशियों से राजनीत, उपरोक्त प्रभागितम (जैसा कि उसे हरियाणा राज्य में अपनाया गया है धीरे उससे बाहर तक संबंधित किया गया है) की द्वारा 4 के प्रभाग जन्म के गांव सांत्वाल का प्रयोग करते हुए, इस आयोग को धीरा राया सिंह की विलया कीमत करतार अंद्र के मामले (1990 में रासी 1992 तक 300 वर्ष वारिक तथा राय, 1993 में 1,000 वर्ष वारिक की वर से, सत्ता में दी गई मारी के भर्तर उवथन करते हैं।

RAGHBIR SINGH,
Commissioner and Secretary to Government, Haryana, Health Department.

HEALTH DEPARTMENT

The 30th December, 1993

No. 5/96/93-HB-I. In exercise of the powers conferred by section 21 of the Drugs and Cosmetics Act, 1940 (Central Act 23 of 1940), the Governor of Haryana hereby appoints Shri S. K. Dua, Assistant State Drug Controller to be "Inspector" for the purpose of Chapter IV of the said Act, within the whole of the State of Haryana.

RAGHBIR SINGH,
Commissioner and Secretary to Government, Haryana, Health Department.

HORTICULTURE DEPARTMENT

The 6th January, 1994

No. 4796-Agril. II(5)/93/176.—The Governor of Haryana is pleased to constitute the Haryana State Horticulture Advisory Committee consisting of the following members:—

Official Members

1. Agriculture Minister Chair
2. Minister of State for Agriculture Vice Chairman
3. Financial Commissioner and Secretary to Government of Haryana, Finance Department Member
4. Commissioner and Secretary to Government of Haryana, Agriculture Department Do
5. Vice Chancellor, C.C.S., H.A.U., Hisar Do
6. Executive Director National Horticulture Board, Gurgaon Do
7. Managing Director, Haryana Agro Industries Corporation Do
8. Managing Director, Haryana Seeds Development Corporation Member
9. Chief Administrator, Haryana State Agriculture Marketing Board Do
Panchkula.
10. Managing Director, Haryana State Land Development Bank. Do
11. Director Horticulture. Member Secretary.

Non-Official Members

1. Shri Ram Chander Bagri, resident of Village Siswal, Distt. Hisar.

The Head quarters of this Committee will be at Chandigarh.

3. The Committee will meet quarterly. The Director, Horticulture, Member Secretary of the Committee will prepare agenda for each meeting and circulate among members after obtaining approval of the Government.

4. The function of the Committee will be to advise the Minister-in-charges on general policy matters and specific programmes in the State.

5. The Director, Horticulture, Haryana will be the controlling authority to countersign the Travelling Allowance Bills, of non-official members of the Committee.

6. The term of this Committee will be for two years but the Government may by express orders, extends periods or dissolve and reconstitute or remove any or all the members at an earlier date, if they so desire.

7. The official members of the Committee will draw their T. A and D. A from their respective Departments/Organisation. However, the non-Official members will get T. A and D.A from the Horticulture Department, and the same will be drawn and disbursed by the Director Horticulture Haryana. The T. A and D. A of non-official members will further be regulated in term of U.O.No 10/16/80-pol. (4), dated 12th December, 1980 and subsequent instructions issued on the subject by Haryana Government.

M. K. MIGLANI,
Commissioner and Secretary to Government, Haryana, Agriculture Department.

AGRICULTURE DEPARTMENT

The 12th January, 1994

No. 2511-Agri.S(III)/93/701.—In exercise of the powers conferred by sub-section (I) of Section 17 of the Punjab Agriculture Produce Markets Act, 1961 and all other powers enabling him in this behalf, the Governor of Haryana is pleased to nominate Shri Jatti Ram (SC), Ex. Member Panchayat, V & P.O. Lohara, Block Ladwa, District Kurukshetra as a Producer Member of the Market Committee, Ladwa with immediate effect against the vacancy caused due to the death of Shri Man Raj (SC).

M. K. MIGLANI I,
Secretary to Government, Haryana, Agriculture Department.